



**TELANGANA STATE ELECTRICITY REGULATORY COMMISSION**

# 11-4-660, 5<sup>th</sup> Floor, Singareni Bhavan, Red Hills, Hyderabad – 500 004, TELANGANA STATE

Email: secy@tserc.gov.in

**From**  
**Commission Secretary (FAC),**  
TSERC, 5th Floor, 11-4-660,  
Singareni Bhavan, Red Hills,  
Hyderabad - 500 004. TELANGANA

**To**  
**The Registrar General,**  
High Court of Telangana,  
Hyderabad,  
Telangana.

Lr.No.A-Estt.OA-0002/F-1385928/D.No. <sup>33</sup> /2022 Dated:24.01.2022

Sir,

Sub: - TSERC - Estt. - Appointment for the post of Vidyut Ombudsman -  
Hosting of the notification in the Hon'ble High Court website - Reg.

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The Commission intends to fill up the post of Vidyut Ombudsman for which the eligibility is a retired District Judge / Secretary - Law in State Government / or any person who has held the position of a Chairperson or Member of a statutory quasi judicial body at the state level for at least three years.

In view of this, I am directed by the Commission to forward hard copy and soft copy (in pen drive) of the notification with a request to host in the website of the High Court under vacancy notification for reaching out to the relevant, concerned and targeted applicants.

Yours faithfully,

  
**COMMISSION SECRETARY**  
Secretary  
T.S. Electricity Regulatory Commission (FAC)  
D.No. 11-4-660, 5th Floor, Singareni Bhavan,  
Red Hills, Hyderabad-500 004.

Encl: As above



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**EMPLOYMENT NOTIFICATION FOR THE POST OF VIDYUT OMBUDSMAN**

Applications are invited for filling up of the post of Vidyut Ombudsman for the State of Telangana on contract as per the eligibility prescribed under Regulation No 3 of 2015, which is available in the website of TSERC and also reproduced below for immediate reference.

The following categories of persons shall be eligible to be appointed as Ombudsman:

- a) Retired District Judge;
- b) A retired Secretary (Law) to a State Government; or
- c) Any person who has held the position of a member or Chairperson of any statutory quasi-judicial body at the State level of at least three years.

Vidyut Ombudsman is an Appellate Authority for receiving and considering the appeals filed by complainants for non-redressal of the grievances by the Consumer Grievance Redressal Forum (CGRF) on electricity.

The incumbent so appointed shall hold the office of Vidyut Ombudsman for a fixed term of three years. The tenure may be extended for a further period not exceeding two years by the Commission at its discretion. Provided that no person shall be appointed as Ombudsman after he attains the age of sixty two years (62). Age limit of a person occupying the office Ombudsman shall be sixty five (65) years.

The office of Ombudsman shall be located at Hyderabad. The pay scale and allowances of Vidyut Ombudsman shall be on par with the pay scale of Principal Secretary to the Government of Telangana from time to time. In case a person drawing pension is appointed to the post, the total emoluments of



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**APPLICATION FOR THE POST OF VIDYUT OMBUDSMAN**

**I. General Information:**

|   |   |  |
|---|---|--|
| 1 | Name with Surname   |  |
| 2 | Date of Birth<br>Age in Years   |  |
| 3 | Place of Birth  |  |
| 4 | Native Place  |  |
| 5 | Whether serving Officer<br>or Pensioner   |  |
| 6 | If Pensioner<br>Monthly Pension<br>a. Net<br>b. before commutation<br>c. Date of<br>Superannuation  |  |
| 7 | If serving Officer<br>a. Present pay<br>b. Scale of pay<br>c. Gross emoluments<br>d. Net emoluments |  |

**II. Academic Information:** Educational and Professional qualifications (to be mentioned in chronological order starting from SSC / X standard. If required, additional sheet may be enclosed)

| Sl. No. | Name of the Institution | College / university | % of Mars obtained | Year of Passing |
|---------|-------------------------|----------------------|--------------------|-----------------|
| 1       |                         |                      |                    |                 |
| 2       |                         |                      |                    |                 |
| 3       |                         |                      |                    |                 |
| 4       |                         |                      |                    |                 |
| 5       |                         |                      |                    |                 |